

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 607/2018**

**IN THE MATTER OF:-**

**VINOD KUMAR JANGRA**

**APPLICANT**

**VS.**

**STATE OF HARYANA & ORS.**

**RESPONDENTS**

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**(AJAY AGGARWAL)  
SCIENTIST -E  
CENTRAL POLLUTION CONTROL BOARD  
PARIVESH BHAWAN, EAST ARJUN NAGAR,  
DELHI-110032**

**PLACE: DELHI  
DATE: 12.02.2020**

**Central Pollution Control Board, Delhi**

**Status of progress and request for extension of time period for submission of the report in compliance of the Hon'ble NGT Order dated 5.9.2019, in the matter of O.A. No. 607 of 2018, Vinod Kumar Jangra Vs State of Haryana & Ors.**

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The Hon'ble NGT, PB, New Delhi, vide its order dated 5.9.2019 in the matter of O.A. No. 607 of 2018, Vinod Kumar Jangra Vs State of Haryana & Ors., directed as follow:

*"....We also direct the CPCB to constitute a three member team to visit the area and give composite report on the subject of air pollution as well as siting of the stone crushers and their approximate numbers. The CPCB may direct establishment of sufficient number of air quality monitoring stations at suitable locations and review the effectiveness thereof at the suitable intervals. Existence and efficacy of pollution control devices of individual stone crusher may also be assessed. Online computerized continuous air quality monitoring stations may be set up wherever necessary...."*

In order to comply above directions, CPCB constituted a three member team vide office order no. CPCB/IPC-V/NGT-OA-607/SC/2019/8096 dated 10.10.2019 (**Annexure-I**).

In the aforesaid matter, the three member CPCB team visited Charkhi-Dadri area, Haryana on 10.11.2019. The CPCB team visited two stone crushing units and both were found non-operational. It came to notice that all the stone crushing units located in the area had been non-operational since 1.11.2019 and would remain closed upto 11.11.2019, as per the directions of Environment Pollution (Prevention & Control) Authority (EPCA) issued vide order no. EPCA-R/2019/L-55, dated 8.11.2019 (**Annexure-II**).

The stone crushing units started operating only after 18.12.2019 during 6.00 AM to 6.00 PM as per the orders of EPCA of 18.12.2019 (**Annexure-III**).

In order to conduct a time bound inspection/survey of all the 322 stone crushing units (list provided by HSPCB), 18 task groups were constituted by CPCB on 2.1.2020 (**Annexure-IV**). The task groups have carried out inspection/survey in all the stone crushing units located in Charkhi-Dadri during 10.1.2020 to 4.2.2020 and presently, the information collected by the tasks groups are under compilation.

The three member CPCB team has identified four representative locations to carry out ambient air quality monitoring for assessing the impact of industrial activities on the ambient air. Ambient air quality monitoring at all four locations are scheduled to be carried out during 10.2.2020 to 14.2.2020 for the quality parameters (PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>2</sub> and NO<sub>x</sub>). The analysis results for ambient air quality monitoring is expected to be available by 20.2.2020.

CPCB vide letters dated 22.11.2020 & 7.2.2020 have requested HSPCB to provide the siting details of individual stone crushing units, which are still awaited.

In view of the fact that stone crushing units started operation only after 18.12.2019, the Hon'ble NGT is requested **to extend the time period upto 31.3.2020**, in order to furnish the composite report on the subject of air pollution by stone crushing units located in District: Charkhi-Dadri, after incorporating the details about inspection/survey of individual stone crushing units for existence & efficacy of pollution control devices, establishment of sufficient number of air quality monitoring stations at suitable locations & effectiveness thereof, siting details, etc.



(Ajay Aggarwal)

AD & Div. Head, IPC-V



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

CPCB/IPC-V/NGT-OA-607/SC/2019

1381

October 10, 2019

## OFFICE ORDER

**Sub: Constitution of a CPCB team to comply the order of Hon'ble NGT dated 5.9.2019 in the matter of O.A No. 607 of 2018, regarding pollution due to the stone crushers operating in the Distt- Charkhi, Dadri.**

The Hon'ble NGT, PB, New Delhi, vide order dated 5.9.2019 in the matter of O.A. No. 607 of 2018, Vinod Kumar Jangra Vs State of Haryana & Ors., directed as follow:

"....We also direct the CPCB to constitute a three member team to visit the area and give composite report on the subject of air pollution as well as siting of the stone crushers and their approximate numbers. The CPCB may direct establishment of sufficient number of air quality monitoring stations at suitable locations and review the effectiveness thereof at the suitable intervals. Existence and efficacy of pollution control devices of individual stone crusher may also be assessed. Online computerized continuous air quality monitoring stations may be set up wherever necessary...."

In order to comply above directions, a CPCB team comprising following officers, is hereby constituted:

1. Shri Ajay Aggarwal Scientist 'E', IPC-V Division, CPCB, Delhi
2. Shri Ankush Tiwani, Scientist 'D', AQM Division, CPCB, Delhi, and
3. Shri Abhijit Pathak, Scientist 'C', Air Quality Lab, CPCB, Delhi

**Terms of Reference (TOR) of the CPCB team:**

1. The CPCB team shall prepare a composite report on the subject of air pollution as well as siting of the stone crushers and their approximate numbers, as directed by Hon'ble NGT.
2. The CPCB team shall meet/visit as and when required.
3. The tenure of the CPCB team shall be upto execution of the Hon'ble NGT order, completely.
4. The payment for TA/DA shall be made/reimbursed against the receipt of claim in accordance with the Hon'ble NGT Order dated 20.4.2017 in O.A. No. 24 of 2011. The expenditure in this regard will be met from the Budget head "NGT 25%" at CPCB.

(Dr. Prashant Gargava)  
Member Secretary

To:  
All members of the CPCB team

Copy to:

1. PS to CCB : for information of CCB, please
2. PS to MS : for information of MS, please
3. DH -Law, CPCB : for information, please

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

निर्देशिका

दिनांक 14/10/19

O/C

**ENVIRONMENT POLLUTION (PREVENTION & CONTROL) AUTHORITY**  
for the National Capital Region

**Dr. Bhure Lal**  
Chairman

EPCA-R/2019/L-55  
November 08, 2019

**Urgent directions regarding GRAP**

Dear Sir,

This is further to my urgent direction of November 4, 2019, regarding the measures that needed to be taken to combat the air emergency situation in Delhi-NCR.

The CPCB led task force has reviewed the weather conditions that are likely to prevail over the region and it is their assessment that the air quality will not improve in the next 48 hours and we may even see a possible decline. Given this situation, Task Force has recommended that the current measures/bans imposed should continue till Monday, November 11, 2019.

Given the above situation, EPCA is directing the following:

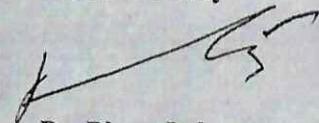
1. **Hot mix plants, stone crushers to be closed till November 11, 2019 in all NCR districts.**
2. **All coal and other fuel based industries, which have not shifted to natural gas or agro-residue (with exemption to power-plants) to remain closed in Faridabad, Gurugram, Ghaziabad, Noida, Greater Noida, Sonapat, Panipat, Bahadurgarh and Bhiwadi till November 11, 2019. In Delhi industries, which have not yet shifted to PNG to remain closed during till November 11, 2019.**
3. **Cracker burning is completely banned for this entire winter period.**

The Hon'ble Supreme Court in its hearing held on 4.11.2019, has banned **Construction activities in Delhi-NCR till further orders.**

Please note, as stated before, these measures are in addition to the directions already issued, which we had listed for your easy reference and action in our direction of November 1, 2019.

Please ensure compliance with the above directions.

Yours faithfully



**Dr. Bhure Lal,**  
Chairman, EPCA

To  
**Shri Vijay Kumar Dev, IAS**  
Chief Secretary, Govt. of NCT Delhi

Copy to:

1. **Shri. Sanjeev Khirwar, IAS, Principal Secretary, Department of Environment Government of NCT of Delhi.**
2. **Shri. Arun Mishra, Member Secretary Delhi Pollution Control Committee (DPCC) Government of NCT of Delhi.**

**Central Pollution Control Board**

Parivesh Bhawan, East Arjun Nagar, Near Karkardooma Courts, Shahdara, Delhi 110 032  
Tel/Fax: 22301955 (CPCB), Tel: 43102414 Dr. Bhure Lal, Chairman

**ENVIRONMENT POLLUTION (PREVENTION & CONTROL) AUTHORITY  
for the National Capital Region**

**Dr. Bhure Lal**  
Chairman

EPCA-R/2019/L-62  
December-18, 2019

**Directions regarding GRAP**

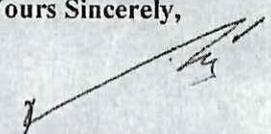
Dear Madam,

EPCA has just received the recommendation from the CPCB Task Force measures regarding the ongoing ban on stone crushers/hot-mix and ready-mix plants. The task force has been informed that currently we are in moderate AQI category, and for next few days air quality is likely to remain in moderate or poor category.

In view of above, the Task Force recommends and EPCA is directing this accordingly, that stone crushers, hot mix plants, and ready mix plants may be allowed to operate during 6:00 AM to 6:00 PM. These plants must strictly implement pollution control measures and State Pollution Control Boards to ensure regular surveillance and strict actions against violating units.

Please ensure compliance with the above directions.

Yours Sincerely,

  
Dr. Bhure Lal,  
Chairman, EPCA

To

**Smt. Keshni Anand Arora, IAS,**  
Chief Secretary, Govt. of Haryana

Copy to:

1. Smt. Dheera Khandelwal, IAS, Additional Chief Secretary to Govt. Haryana, Environment Department and Climate Change Department
2. Shri. Ashok Khetarpal, IAS, Chairman, Haryana State Pollution Control Board
3. Shri. S. Narayanan, IFS, Member Secretary, Haryana State Pollution Control Board

**Central Pollution Control Board**

Parivesh Bhawan, East Arjun Nagar, Near Karkardooma Courts, Shahdara, Delhi 110 032  
Tel/Fax: 22301955 (CPCB), Tel: 43102414 Dr. Bhure Lal, Chairman



Central Pollution Control Board  
IPC-V Division

CPCB/IPC-V/NGT-OA-607/SC/2019 1799

Dated: 2.1.2020

OFFICE ORDER

**Sub: Inspection of stone crushing units in Distt. Charkhi-Dadri, Haryana in compliance of Hon'ble NGT order dated 5.9.2019 in the matter of O.A. No. 607 of 2018-reg.**

The Hon'ble NGT, PB, New Delhi, vide its order dated 5.9.2019 in the matter of O.A. No. 607 of 2018, Vinod Kumar Jangra Vs State of Haryana & Ors., directed as follow:

*"...We also direct the CPCB to constitute a three member team to visit the area and give composite report on the subject of air pollution as well as siting of the stone crushers and their approximate numbers. The CPCB may direct establishment of sufficient number of air quality monitoring stations at suitable locations and review the effectiveness thereof at the suitable intervals. Existence and efficacy of pollution control devices of individual stone crusher may also be assessed. Online computerized continuous air quality monitoring stations may be set up wherever necessary...."*

In compliance of the,above directions, CPCB has constituted a three member team comprising of the following officials vide office order no. CPCB/IPC-V/NGT-OA-607/SC/2019/8096 dated 25.10.2019:

1. Shri Ajay Aggarwal Scientist 'E', IPC-V Division, CPCB, Delhi
2. Shri Ankush Tiwani, Scientist 'D', AQM Division, CPCB, Delhi, and
3. Shri Abhijit Pathak, Scientist 'C', Air Quality Lab, CPCB, Delhi

HSPCB has provided a list of 322 stone crushing units located in the district (**Annexure- I**).In order to conduct a time bound inspection/survey of all the 322stone crushing units, the following task groups are constituted, as follow:

Sl. No.	Name of group leader	Mobile No.	Division	Stone crushing units to be inspected (refer Annexure-I)
<b>Nodal Team-A: Shri Ajay Aggarwal, AD, IPC-V (M: 9868210860) along with Dr. Narender Sharma, AD, IPC-V (M: 9814004377)</b>				
1.	Shri Ankur Tiwary, Sc. D	9911706629	IPC-II	Sl. No. 1 to 18
2.	Shri Vivek Kumar, Sc. D	9990300758	IPC-III	Sl. No. 19 to 35
3.	Shri M. Sateesh Kumar, Sc. C	9873421062	Air lab	Sl. No. 36 to 52
4.	Shri Dev Prakash, Sc. C	9968655604	Trace org. lab	Sl. No. 53 to 70
5.	Shri Vinay K. Upadhyay, Sc. B	8745073839	IPC-VII	Sl. No. 71 to 88
6.	Shri Sahil Patel, Sc. B	9818381248	WM-II	Sl. No. 89 to 106
<b>Nodal Team-B: Shri Ankush Tiwani, Sc. D, AQM (M: 9871232021) along with Shri Y.N. Mishra, Sc. C, IPC-IV (M: 9810065441)</b>				
7.	Shri Vishal Gandhi, Sc. D	9881254423	UPC-I	Sl. No. 107 to 125
8.	Shri D.K. Markandey, Sc.D	9717969349	Bio Lab	Sl. No. 126 to 143

o/c

## केन्द्रीय प्रदूषण नियंत्रण बोर्ड

## CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार

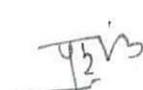
MINISTRY OF ENVIRONMENT, FOREST &amp; CLIMATE CHANGE GOVT. OF INDIA



9.	Shri B.K. Jena, Sc. C	9868472945	Ins. lab	Sl. No. 144 to 161
10.	Shri D.C. Jakhwal, Sc. C	9891436656	IPC-II	Sl. No. 162 to 179
11.	Shri Gaurav Gehlot, Sc. B	8051109442	IPC-II	Sl. No. 180 to 197
12.	Shri Rishabh Srivastava, Sc. B	7982250879	IPC-III	Sl. No. 198 to 216
<b>Nodal Team-C: Shri Abhijit Pathak, Sc. C, Air Lab (M: 9971566700) along with Shri Vinay Prabhakar, Sc. B, IPC-IV (M: 9910460029)</b>				
13.	Shri Mukesh Balodhi, Sc. D	9910800624	IPC-I	Sl. No. 217 to 235
14.	Shri K.N. Dash, Sc. C	9958908078	UPC-I	Sl. No. 236 to 254
15.	Shri Dharmendra Gupta, Sc.C	9911165964	Air lab	Sl. No. 255 to 272
16.	Shri Prashant Bhardwaj, Sc. B	9149155854	Air lab	Sl. No. 273 to 290
17.	Shri Danish Meena, Sc. B	7838021589	UPC-I	Sl. No. 291 to 309
18.	Shri Abhas K. Maharana, Sc. B	9438488844	WQM-II	Sl. No. 310 to 322

Keeping in view of the Hon'ble NGT order, the task groups would perform the following tasks:

1. The task groups shall carry out the inspection of assigned stone crushing units as per the list provided at **Annexure-I** and submit the reports in enclosed performa/format by 22.1.2020. The softcopy of the reports should also be emailed to [ipc5division.cpcb@gov.in](mailto:ipc5division.cpcb@gov.in).
2. The inspection reports shall be provided along with the copies of relevant documents (e.g. consents, NOC of CGWA, photographs).
3. The group leaders may take along one officer or one JRF/SRF/RA/JSA/SSA working in their divisions.
4. In case, a task group finds any other stone crushing unit, which is not in the list in the allocated area, the same should also be inspected.
5. The office vehicle shall be provided for inspection and payment for TA/DA shall be made/reimbursed under the budget head "NGT 25%".

  
**(Dr. Prashant Gargava)**  
 Member Secretary

Encl: as above

To:

1. All the three members of CPCB team: for necessary action , please
2. All leaders of task groups : for necessary action, please

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
 निर्गत.....  
 दिनांक.....06/01/2020

Item Nos. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 607/2018

(With report dated 05.08.2019)

Vinod Kumar Jangra

Applicant(s)

Versus

State of Haryana &amp; Ors.

Respondent(s)

Date of hearing: 05.09.2019

**CORAM:** HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Vinod Kr. Jangra, Applicant in person

For Respondent(s): Mr. Anil Grover, AAG with Mr. Rahul Khurana,  
Advocate, Advocate, Mr. Harish, AEE for HSPCB

**ORDER**

1. The issue for consideration is the remedial action for enforcement of the environmental norms under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 in District Charkhi Dadri on account of operation of stone crushers. According to the RTI response of Haryana State PCB to the applicant dated 18.06.2019, 260 stone crushers are in operation in the District Charkhi Dadri.
2. This Tribunal considered the matter in the light of the report furnished on 11.02.2019 and 24.04.2019 by the State PCB about the ground situation. On both the occasions, the reports were not found to be satisfactory. Vide order dated 25.04.2019, the Tribunal directed

the Chief Secretary, Haryana to look into the matter including the conduct of the officers involved in giving reports and the failure of the State PCB.

3. The report of the Chief Secretary dated 02.08.2019 is that the matter was taken up with the Deputy Commissioner and the State PCB who reported that action has been taken against illegal and non-compliant stone crushers. Nineteen stone crushers were closed and action against twelve was in process. The report does not appear to be based on correct information in view of what has transpired during the course of hearing today. Even the officer of the State PCB from the ground level, who claims to have recently joined, has admitted that there is air pollution and no monitoring mechanism nor any monitoring equipment. In the area.
4. In view of above, the Chief Secretary may take action against the persons giving false information and ensure that ground level action is taken to monitor the air quality and preventing pollution. For the purpose, carrying capacity assessment of the area may be done and credible monitoring mechanism established which does not appear to be in existence at this moment. The polluting activities may be closed, prosecution initiated against the polluters and environmental compensation assessed and recovered. The siting criteria should also take care of *inter-se* location apart from distance from the habitation. These steps are necessary for enforcement of law as well as public health of the inhabitants suffering from air pollution. Further compliance report may be filed by the Chief Secretary before the next date of hearing.

5. We also direct the CPCB to constitute a three member team to visit the area and give composite report on the subject of air pollution as well as siting of the stone crushers and their approximate numbers. The CPCB may direct establishment of sufficient number of air quality monitoring stations at suitable locations and review the effectiveness thereof at the suitable intervals. Existence and efficacy of pollution control devices of individual stone crusher may also be assessed. Online computerized continuous air quality monitoring stations may be set up wherever necessary. The Deputy Commissioner, Charkhi Dadri may extend all necessary help to the team of CPCB. The Superintendent of Police may provide necessary security for the purpose. The State PCB may also provide such assistance as may be necessary.
6. A copy of this order be sent to the CPCB, State PCB, Deputy Commissioner and S.P Charkhi Dadri and the Chief Secretary, Haryana by email.

List for further consideration on 13.12.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

Dr. Nagin Nanda, EM

September 05, 2019  
Original Application No. 607/2018  
AK